

NOTIFICATION

New Delhi, the 19th July, 2017

(INCOME TAX)

S.O. 2260(E).—In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India, Central Board of Direct Taxes numbers S.O.1612(E), dated the 26th September, 2006 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 26th September, 2006, S.O. 2023(E) dated the 30th November, 2007 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 30th November, 2007, S.O. 3251(E) dated the 25th October, 2013 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), dated the 25th October, 2013 respectively, except as respects things done or omitted to be done before such supersession, the Central Board of Direct Taxes hereby makes the following amendments in the Notification of the Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, *vide* number S.O. 2753(E), dated the 22nd October, 2014, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (ii), dated the 22nd October, 2014 namely :-

In the said notification, in the Schedule, for serial numbers 8,9, 10 and 38 and the entries relating thereto the following serial numbers and the entries shall be substituted, namely:-

SCHEDULE

Sl. No.	Designation of the Income-tax Authorities	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
8	Principal Chief Commissioner of Income-tax, Karnataka and Goa	Bengaluru	(i) Chief Commissioner of Income-tax, Bengaluru -1 (ii) Chief Commissioner of Income-tax, Bengaluru -2 (iii) Chief Commissioner of Income-tax, Panaji (iv) Chief Commissioner of Income-tax (TDS), Bengaluru
9	Chief Commissioner of Income-tax, Bengaluru -1	Bengaluru	(i) Principal Commissioner/ Commissioner of Income-tax, Bengaluru-1 (ii) Principal Commissioner/ Commissioner of Income-tax, Bengaluru-2 (iii) Principal Commissioner/ Commissioner of Income-tax, Bengaluru-3 (iv) Principal Commissioner/ Commissioner of Income-tax, Bengaluru-4 (v) Principal Commissioner/ Commissioner of Income-tax, Mysuru
10	Chief Commissioner of Income-tax Bengaluru -2	Bengaluru	(i) Principal Commissioner/Commissioner of Income-tax, Bengaluru-5 (ii) Principal Commissioner/Commissioner of Income-tax, Bengaluru-6 (iii) Principal Commissioner/Commissioner of Income-tax, Bengaluru-7 (iv) Principal Commissioner/Commissioner of Income-tax, Davanagere (v) Principal Commissioner/Commissioner of Income-tax, Gulbarga. (vi) Commissioner of Income-tax (LTU), Bengaluru
38	Chief Commissioner of Income-tax, Kolkata-1	Kolkata	(i) Principal Commissioner/Commissioner of Income-tax, Kolkata-1 (ii) Principal Commissioner/Commissioner of Income-tax, Kolkata-10 (iii) Principal Commissioner/Commissioner of Income-tax, Asansol (iv) Commissioner of Income-tax (LTU), Kolkata

2. This notification shall come into force with effect from the date of publication in the Official Gazette..

[Notification No. 64/2017/ F. No. 189/1/2017 (ITA.I)]

DEEPSHIKHA SHARMA, Director

Note: Notification of Ministry of Finance, Department of Revenue, Central Board of Direct Taxes vide S.O. 2753(E) dated the 22nd October, 2014, Published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (ii), dated the 22nd October, 2014.